

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP (IB) No. 269/Chd/J&K/2022

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd

...

Petitioner

Versus

Naveen Singh Sambyal

...

Respondent

Under Section: 95 IBC 2016

Order delivered on 09.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Mayank Mathur, Advocate

For the Respondent : Mr. Shubham Jaiswal, proxy counsel for Ms.
Eshna Kumar, Advocate

For the RP : Mr. Vishal Hirawat, proxy counsel for Mr.
Abhishek, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the RP as well as Ld. proxy counsel for the respondent. Ld. counsel for the RP is directed to supply the copy of the report to all the concern. Objections, if any, may be filed within 10 days'. Let this matter be posted on 01.05.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

MAMTA
09.04.2024

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**